

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-397(PB)/2017

IN THE MATTER OF:

Idemitsu Lube India Pvt. Limited

.... Applicant/Petitioner

Vs.

As Autotech Pvt. Ltd.

... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Sandeep Bajaj, Ms. Aakansha N., Advs.
For the Respondent :

ORDER

This is an application for serving respondent by substituted service as per the provisions of Rule 38 of the NCLT Rules, 2016 read with Order V Rule 20 of the CPC. It has been stated that all efforts have been made to serve the respondent by ordinary mode of service as well as by sending email/speed post in accordance with the address given in the Master data. The speed post envelop had come back with the endorsement that the respondent has left and the email has bounced back. Hence, the application has been filed by the petitioner-Operational Creditor to serve Corporate Debtor by substituted means of service.



In view of above, we grant permission to the applicant to serve respondent by adopting mode of substituted service as contemplated by Order V Rule 20 of the CPC read with Rule 38 of the NCLT Rules 2016. Let all steps be taken to do the needful.

Let notices be also published in the Hindi Daily 'Punjab Kesari' and English Daily 'the Business Standard'. All other requirement to serve the respondent shall also be fulfilled.

List the matter for further consideration on 8th January, 2018.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**